

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 6**

**CP (IB) No.2/Vol./Chd/Hry/2020**

**IN THE MATTER OF:**

**Solize India Private Limited**

...

**Petitioner**

**Versus**

**Principal Commissioner of Income Tax ...**

**Respondent**

**Under Section: 59, IBC 2016**

**Order delivered on 22.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**Liquidator in Person** : Mr. G.S. Sarin, PCS

**For the Respondent** : Mr. Yogesh Putney, Advocate (Income tax  
Department)

**ORDER**

The present affidavit is filed vide diary No.00359/12 dated 28.02.2024.

The same is taken on record.

The liquidator in person has appeared and submitted that an affidavit regarding withdrawal of prayer B, C, D mentioned at para 5 page 17 of the Voluntary Liquidation Application and also to place on record the proof of closure of liquidation and consent of shareholders to right-off an amount of Rs.32,913/- not yet recovered from Income Tax Department and distribute the proceeds to the shareholder as per the final report.

The liquidator may take steps to file Form H and also file a short affidavit from the liquidator, whether the company going under voluntary

liquidation as stood/accepted any guarantee obligations. Learned counsel has prayed for a week days' time for filing the same. Time prayed for is granted.

Let this matter be posted to 30.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**